GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
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LOK SABHA
UNSTARRED QUESTION NO. 935

TO BE ANSWERED ON FRIDAY, THE 22ND JULY, 2016

ASHADHA 31, 1938 (SAKA)

COLLECTION OF FOREIGN TAXES

935. SHRI P.R. SUNDARAM:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government has any plans to collect huge amount of foreign/international taxes dues from various companies till date and if so, the details thereof;

(b) the steps taken by the Government to facilitate collection of these taxes;

(c) the total amount expected to be collected through such taxes; and

(d) whether the Government has any other options to collect the foreign/international taxes dues before 31 March, 2016 and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)

(a), (b) and (c): As on 31.03.2016, the net collectible direct tax demand from non-residents is Rs. 515.18 crore. Measures for recovery of these outstanding tax dues are taken in accordance with the provisions of the Income-tax Act, 1961 and circulars issued thereunder.

(d): The Finance Act, 2016 provides for the Direct Tax Dispute Resolution Scheme 2016 for settlement of tax disputes in case of specified tax or tax arrears. The Direct Tax Dispute Resolution Scheme is applicable from 1st June, 2016 to 31st December, 2016.

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